and now even postage stamps to be affixed on them cannot be had at the Post Offices. Only stamps of Rs. 2/and above are available.

This is causing no small amount of inconvenience to the public and also hampering business transactions as Banks are refusing to accept outstation cheques as they are unwilling to pay Rs. 4/- for a registered letter instead of Rs. 2.65 because of the non-availability of stamps of lower denominations

The situation in Agra is further complicated and aggravated by the fact that Banks have in the last two or three months, been refusing to accept notes of lower denominations than Rs 100/- or Rs. 50/- in payment or by way of deposits Nonacceptance of legal tender is an offence. Even so, nobody seems to be bothered about it. This matter was raised in Parliament during the last Session, but still there is no relief. Only vague assurances were given, which remain to be implemented.

These blockages in the free flow of communications and business dealings have very adversely affected both trade and industry, and therefore, I call for immediate remedial action.

(ii) FAMINE CONDITIONS IN MAHARASH-TRA DUE TO DELAY IN MONSOONS.

भी केशबराब ऑडमे (नांदेड ) : सदर साहब, मैं नियम 377 के हारा श्रत्यन्त महत्वपूर्ण मामला आपकी अनुमति से यहां पेश कर रहा है। प्राज देश में भीर महाराष्ट्र में भ्रनावृद्धि के संकट से देहाती क्षेत्र में धकाल (फैमिन) की परिस्थितियों का निर्माण हो चुका है। लोगों भीर जानवरो को पीने के पानी की किल्लत की वजह से मौत का सामना क्रनापड रहा है। भखमरी की नौबत भा गई है। बोया हुआ बीज मर चुका है। घास की कमी से जानवर मरने के रास्त पर है। बेकारी धीर महंगाई के संकट से गरीकों की इस धनावृद्धि के कारण जिल्दारहनामुक्तिल हो गया है। लोग अपने घरो से भाग रहे हैं। मानसून की देरी से देहाती किसान मजदूरो पर स्काइलेब की कयामत बरस रही है। इनकी फीरन मदद करना शासन की जिम्मेदारी है। मनर शासन शान्त ग्रीर मौनीनाय बन कर निध्त्रिय बना हुआ है। जनता में बहुत

असन्तोष बना हुआ है। मैं शासन से गजारिश करता है कि इस संकट से जनता की बचाने के लिए फौरन सहायता कार्य शरू करें। जय त्राति।

12.45 hrs.

LOKPAL BILL-Contd.

MR. SPEAKER: Now we come to Legislative Business.

The House will now take up further consideration of the Lokpal Bill, 1977, as reported by the Joint Committee.

Out of the tweleve hours allotted by the House itself, for all the stages of the Bill, one hour and twenty-five minutes have already been taken up. If the House agrees, we may have seven hours, including one hour and twenty-five minutes which have already been taken up, for general discussion, four hours for clause-byclause consideration and one hour for the third reading. I hope this is acceptable to the House.

SHRI JYOTIRMOY BOSU (Diamond Harbour): Sir, in the last Session we had taken a decision to have a debate on the racist British Government . . .

MR. SPEAKER: Mr. Bosu, is there no method for it? We are now on legislative work.

Mr. Durga Chand was speaking; he may continue.

SHRI KANWAR LAL GUPTA (Delhi Sadar): Sir, I want to submit that this is a very important Bill that we are going to discuss but, unfortunately, there is no quorum the House. When such an important Bill is being discussed, at least the Minister for Parliamentary Affairs should see to it that there is quorum. This is a most important Bill and it has been pending for such a long period.